

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 7472/2016

(Arising out of impugned final judgment and order dated 29/07/2016 in CRLR No. 1165/2014 passed by the High Court of Jharkhand at Ranchi)

BINOY KUMAR MISHRA

Petitioner(s)

VERSUS

STATE OF JHARKHAND AND ANR.

Respondent(s)

(With appln. (s) for exemption from filing O.T., suspension of sentence, interim relief and office report)
(For final disposal)

WITH

SLP(Crl) No. 9219/2016

(With appln.(s) for permission to file lengthy list of dates and Office Report)

SLP(Crl) No. 8930/2016

(With appln.(s) for permission to file additional documents and Office Report)

SLP(Crl) No. 10006/2016

(With Interim Relief and Office Report)

Date : 31/01/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Saurabh Kirpal, Adv.
Mr. Ashish Batra, Adv.
Mr. Wattan Sharma, Adv.
Mr. Amit K. Nain, Adv.

Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Amitesh Kumar Adv.
Mr. Shashank Shekhar Singh, Adv.
Ms. Apoorva Garg, Adv.
Mr. Mritunjay Kumar Sinha, Adv.

Mr. Parijat Kishore, Adv.

Ms. Amrita Sharma, Adv.
Ms. Hetu Arora Sethi, Adv.

For Respondent(s) Mr. Ajit Kumar Sinha, Sr. Adv.
Mr. Devashish Bharuka, Adv.
Ms. Arpita Bishnoi, Adv.
Mr. Shashank Singh, Adv.

Mr. Rana Mukherjee, Sr. Adv.
Mr. Shiv Mangal Sharma, Adv.
Mr. Amrish Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Heard the arguments finally.

Judgment reserved.

(Nidhi Ahuja)
Court Master

(Mala Kumari Sharma)
Court Master

Citations referred to:

(1) 2008 (16) SCC 417

(2) 2014 (4) SCC 282